

**CENTRAL ELECTRICITY REGULATORY COMMISSION**  
4<sup>th</sup> Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001  
Ph: 23753942, Fax-23753923

**Petition No. 254/TT/2021**

Date: 11.7.2022

To,

Shri S.S. Raju,  
Senior General Manager (Commercial),  
Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector-29, Gurgaon-122001

- (i) Subject:** Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2019 for truing up of transmission tariff for 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block in respect of **Asset I: 02 Nos. of 220 kV line bays at 400 kV Subhasgram S/S under Transmission System for “Eastern Region Strengthening Scheme – VIII” in Eastern Region.**

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the Respondents/beneficiaries, latest by 22.7.2022:

1. With regard to additional capitalization during 2014-19 period, submit the following information:
  - I. Whether the additional capitalization claimed within the cut-off date and beyond the cut-off date is within the original scope of work?
  - II. With regard to claim of additional capitalization, the details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations may be given.
  - III. With regard to additional capitalization claimed during

2014-19 period, submit the details in the following format:

| Asset No. | Head wise /Party wise | Particulars# | Year of Actual Capitalisation | Outstanding Liability as on COD/31st March 2014* | Discharge (year wise) |  |  |  |  |  |                |  |  |  |  |  | Reversal (year wise) |  |  |  |  |  |  |  |  |  |  |  | Additional Liability Recognized ^ |  |  |  |  |  |  |  |  |  |  |  | Outstanding Liability as on 31.3.2019 |
|-----------|-----------------------|--------------|-------------------------------|--|-----------------------|--|--|--|--|--|----------------|--|--|--|--|--|----------------------|--|--|--|--|--|--|--|--|--|--|--|-----------------------------------|--|--|--|--|--|--|--|--|--|--|--|---------------------------------------|
|           |                       |              |                               |  | 2014-19 period        |  |  |  |  |  | 2014-19 Period |  |  |  |  |  | 2014-19 Period       |  |  |  |  |  |  |  |  |  |  |  |                                   |  |  |  |  |  |  |  |  |  |  |  |                                       |
|           |                       |              |                               |  |                       |  |  |  |  |  |                |  |  |  |  |  |                      |  |  |  |  |  |  |  |  |  |  |  |                                   |  |  |  |  |  |  |  |  |  |  |  |                                       |
|           |                       |              |                               |  |                       |  |  |  |  |  |                |  |  |  |  |  |                      |  |  |  |  |  |  |  |  |  |  |  |                                   |  |  |  |  |  |  |  |  |  |  |  |                                       |

# TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify

2. Submit the revised form-5 for the assets covered in instant petition according to RCE.
3. Clarify the status of downstream system of the assets covered in the instant petition.
4. Submit legible copy of CEA energization certificate and CMD certificate.
5. Confirm whether there is no further additional information required to be submitted by the Petitioner.

In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

**(Rajendra Kumar Tewari)**  
**Bench Officer**

**Annexure-I**

| Asset No. | Head wise /Party wise | Particulars# | Year of Actual Capitalisation | Outstanding Liability as on COD | Discharge |         |         |         |         | Reversal |         |         |         |         | Additional Liability Recognized |         |         |         |         | Outstanding Liability as on 31.3.2024 |
|-----------|-----------------------|--------------|-------------------------------|---------------------------------|-----------|---------|---------|---------|---------|----------|---------|---------|---------|---------|---------------------------------|---------|---------|---------|---------|---------------------------------------|
|           |                       |              |                               |                                 | 2019-20   | 2020-21 | 2021-22 | 2022-23 | 2023-24 | 2019-20  | 2020-21 | 2021-22 | 2022-23 | 2023-24 | 2019-20                         | 2020-21 | 2021-22 | 2022-23 | 2023-24 |                                       |
|           |                       |              |                               |                                 |           |         |         |         |         |          |         |         |         |         |                                 |         |         |         |         |                                       |

# TL/SS/Communication Systems etc.

\* Whichever is later

^Works deferred for execution, contract amendment - please specify